

Misc. CrI. (bail) Case No. 378 of 20

21-11-2020

The case record is received on transfer for disposal.

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused person namely Sahidul Islam who was arrested and detained in Tezpur jail Hazot since 3-10-20 in connection with Tezpur P.S. case No. 1812/2020 (corresponding G.R. Case No. 2944/2020) U/s 489(A)/489(D)/34 of IPC.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

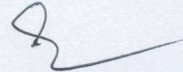
Brief fact of the case is that on 1-10-20 police of Tezpur PS got information that two persons were staying in Friends Hotel who deal in counterfeit currency. Police made a GDE and proceeded to the hotel and apprehended accused Sahidul Islam and on being interrogated it revealed that there was another person namely Azimuddin. Later, a machine for making fake currency notes was also recovered from the house of the said Azimuddin. Police accordingly registered the instant case.

It appears from the case diary that investigation has substantially progressed and a machine which is reportedly used for making fake currency note has also been recovered by police. It further appears from the case diary that there is a racket of miscreants involved in this kind of illegal activity and some of them are yet to be arrested by police. The materials so far available in the case diary are very clearly incriminatory against the present accused person. Moreover, I am of the view that release of the present accused on bail at this stage would definitely adversely affect the investigation of this case as some of the co-accused persons are yet to be arrested by police.

Consequently, the prayer for bail for the present accused stands rejected.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur
Addl. Sessions Judge
Sonitpur, Tezpur